

(b) if so, the details thereof and the response of Government thereto;

(c) whether Government plans to examine the methodological issues including the cost concepts of Minimum Support Price (MSP); and

(d) if so, by when Government proposes to review/revise the criteria/formula of fixation of Fair and Remunerative Price (FRP) in view of rising input cost of sugarcane cultivation alongwith the details thereof, State-wise and the changes likely to be made therein?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) : (a) and (b) The Central Government has been fixing the Fair and Remunerative Price (FRP) of sugarcane [earlier Statutory Minimum Price (SMP)] which is a benchmark price below which no sugar mill can purchase sugarcane. However, the farmers generally receive cane price higher than the FRP. The Dr. C. Rangarajan Committee report on regulation of sugar sector has *inter-alia* recommended that there should be a sharing of the revenues/value created in the sugarcane value chain between the farmers and the millers in a fair and equitable manner. The Central Government has considered recommendations of the Committee and has decided that the recommendation of the Committee relating to adoption of the Revenue Sharing Formula be left to the State Governments for adoption and implementation, as considered appropriate by them.

(c) and (d) The Government has appointed a Committee under the Chairmanship of Director, National Centre for Agricultural Economics and Policy Research (NCAP) to examine the methodological issues including the cost concepts of Minimum Support Price (MSP). The Committee is yet to submit its recommendations to the Government.

**Use of the Emblems and Names (Prevention of Improper Use) Act, 1950**

1016. SHRI MAHENDRA SINGH MAHRA : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Emblems and Names (Prevention of Improper Use), Act, 1950 prohibits the use of name which may suggest patronage of Central/State

Government without permission of Central Government for trading, commercial and professional organisations;

(b) if so, whether provisions of the Act are also applicable to non-trading, non-commercial and non-professional organisations instituted on non-profit basis;

(c) how many organisations with such names and emblems are permitted by Central/State Governments and criteria therefor; and

(d) how many such organisations are functioning without permission and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) : (a) and (b) Yes, Sir. Section 3 of the Emblems and Names (Prevention of Improper Use) Act, 1950 read with item 7 of the Schedule in the Act prohibits use of name, which may suggest patronage of Central/State Government without permission of the Central Government for the purpose of any trade, business, calling or profession.

(c) Applications received from the concerned Registrar of Societies from time to time are examined in the context of the provisions of the Act, in consultation with the concerned Central/State Ministries/Departments, wherever necessary and permission is communicated to the concerned Registrar Office or otherwise. This is an ongoing process since enactment of the Act. During the current year (upto November, 2013) 108 organisations have been granted permission to use the names/emblems.

(d) Whenever any such case is reported to the Central Government, the same is referred to the concerned State Government for taking action under the provisions of the Act.

#### **Payment of dues to cane growers**

1017. SHRI D. RAJA : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that majority of the sugar mills in Uttar Pradesh suspended their operations saying that they could not afford to pay even last year State Advised Price (SAP) to cane growers for ongoing crushing season;